

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 901
TO BE ANSWERED ON THE 30th JULY, 2024**

FUNDS TO PUNJAB UNDER NHM

901: SHRI VIKRAMJIT SINGH SAHNEY

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that Government has not released its share of ₹ 402.48 crore under the National Health Mission (NHM) to Punjab;
- (b) if so, the reasons therefor;
- (c) whether the Central Government has proposed any steps to the State Government which they can take in order to get these pending funds; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (d): Department of Expenditure (DoE) Guidelines stipulate that all the States/UTs have to adhere to the guidelines on the Scheme for Special Assistance to the States for Capital Investment 2023-24. One of the mandatory conditions stipulated in Para (4) is as below: 'Full compliance with the official names of all Centrally Sponsored Schemes (CSSs) [correct translation to local language is permissible] and any guidelines / instructions issued by the Government of India regarding branding of CSSs, in all Schemes of all Ministries.'

A Memorandum of Understanding (MoU) was signed between the MoHFW, Government of India (GoI) and the Punjab Government for implementation of National Health Mission (NHM) from 01.04.2021 to 31.03.2026 (Reference- DO No.- Z-14011/1/2022-NHM-II (Pt-7) Dated 16th January, 2023). (**Clause 10.3** of the MoU specifies that "The State shall ensure that

the implementation of the programme/activities envisaged under the Mission is as per the Framework of Implementation of NHM and other guidelines provided by Ministry of Health and Family Welfare from time to time."

Clause 10.10 of the MoU specifies that "The State Government shall adhere to all the existing manuals, guidelines, instructions and circulars issued in connection with implementation of the NHM, which are not contrary to the provisions of this MOU.").It is to be noted for the branding of Ayushman Bharat Health and Wellness Centres (AB-HWCs) (now called Ayushman Arogya Mandir), detailed guidelines were issued to all States/UTs vide letter No. D.O.No.Z-15015/11/2017-NHM-I dated 30th May 2018. This compliance was reviewed with all states/UTs frequently in meetings and correspondences with States. A D.O No. -28015/201/2023-NHM-I dated 25th November 2023, has also been shared with the State for renaming of AB-HWCs as Ayushman Arogya Mandir.

Punjab Government has not adhered to the DoE Mandatory compliance guidelines on the scheme for special assistance to the States for Capital Investment 2023-24 and has violated the provisions of Clause 10.3 and 10.10 of MoU signed between the Ministry of Health & family Welfare, Government of India and the State, as it has not followed the branding guidelines and has branded Primary Health Centres -Health and Wellness Center (PHC-HWCs) as Aam Aadmi Clinic (PHC-HWC) and not as Ayushman Arogya Mandir (erstwhile Ayushman Bharat-Health and Wellness Center). The State has also not followed the colour scheme nor displayed the six logos.

MoHFW has written various letters informing the State on this issue and a review meeting was held with Minister of Health, Punjab in New Delhi under the chairmanship of Hon'ble HFM.

For the FY 2023-24, under NHM, Central share allocation was Rs. 457.90 crores, out of which Rs 91.49 crores was released to the State of Punjab.
